

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

107. C.P.(CAA)/116(MB)2024 In C.A.(CAA)/78(MB)2024

**IN THE MATTER OF**

Astron Engineers (India) Private Limited ... Petitioner

Section 230-232 of Companies Act, 2013

**Order Delivered on 26.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Hemant Sethi (PH)

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**ORDER**

**CP(CAA)/116(MB)2024** - Heard. CA admitted. Returnable by **31.07.2024**.

The petitioner shall get the notice published at least 10 days before the next date of hearing in two newspapers i.e. "Loksaptam" in Marathi language and "Indian Express" in English language. In the meanwhile, the ROC, RD and OL to file their report.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/